

ITEM NO.2

COURT NO.16

SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).6561/2023

(Arising out of impugned final judgment and order dated 06-04-2023 in BA No.3590/2022 passed by the High Court of Delhi at New Delhi)

SATYENDAR KUMAR JAIN

...Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

...Respondent(s)

(IA No. 104030/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 104033/2023 - EXEMPTION FROM FILING O.T., IA No. 139696/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 127765/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 104311/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES AND IA No. 104038/2023 - PERMISSION TO FILE LENGTHY LIST OF DATES, I.A. NO.260588/2023 - APPLICATION SEEKING PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date: 14-12-2023 This matter was called on for hearing today.

CORAM: HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. N. Hariharan, Sr. Adv.
Mr. Vivek Jain, AOR
Mr. Abhinav Jain, Adv.
Mr. Amit Bhandari, Adv.
Mr. Rajat Jain, Adv.
Mr. Mohd. Irshad, Adv.
Mr. Siddhant Sahay, Adv.
Mr. Sharian Mukherjee, Adv.

For Respondent(s) Mr. S.V. Raju, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. Zoheb Hussain, Adv.
Mr. Rajat Nair, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Padmesh Mishra, Adv.
Mr. Sairica Raju, Adv.
Mr. Vivek Gurnani, Adv.

UPON hearing the counsel, the Court made the following

O R D E R

I.A. No.260588 of 2023

1. The instant I.A. has been filed seeking permission to bring on record the subsequent events and the documents by the petitioner.
2. Dr. Abhishek Manu Singhvi, the learned senior counsel for the petitioner has submitted that during the course when the petitioner was released on interim bail on medical grounds, on 09.12.2023 the petitioner had suffered a fall due to imbalance from staircase at his home and his left ankle has been injured. According to him, the Resident Orthopaedic Doctor has diagnosed Compound Fracture in the 5th Metatarsal of the left foot with outside puncture wound. He has relied upon the medical papers of V.M.M.C. & Safdarjung Hospital, New Delhi and prayed to continue the interim bail for some more days.
3. However, the learned A.S.G., Mr. S.V. Raju has vehemently opposed the said prayer by submitting that the petitioner is on interim bail on medical grounds since May, 2023 and for one reason or the other the same is being extended from time to time. He further submitted that the petitioner and the other accused are not cooperating the Trial Court in proceeding further with the trial. He also submitted that every time, the petitioner keeps on filing new documents at the last minute, without leaving sufficient time for respondent-ED to verify the same.

4. Having regard to the submissions made by the learned senior counsel for the parties and to the averments made in the I.A., as also to the documents annexed thereto, without expressing any opinion on the merits of the I.A., we are inclined to extend the interim order, which was initially passed on 26.05.2023 and then has been extended from time to time till this date, upto 08.01.2024.
5. Let the main Special Leave Petition be listed for hearing on 08.01.2024.
6. It is clarified that the matter shall be heard peremptorily on 08.01.2024.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)